



2026:AHC:17920

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 380 of 2026

Sarika Raj

.....Petitioner(s)

Versus

State Of U.P. And 3 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Abhishek Mishra, Prakhar Pandey
Counsel for Respondent(s)	:	Anadi Krishna Narayana, C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

1. At the very outset, learned counsel for the writ petitioner seeks to withdraw the present petition, wherein the challenge has been raised to quash the impugned order/Email dated 13.09.2025 issued by the respondent no.4, with liberty to file afresh, as according to him, the present petition has not properly been constituted.
2. Learned counsel for the respondents have no objection to the same.
3. The writ petition is **dismissed** as withdrawn with liberty aforesaid.
4. If the writ petition is preferred then a copy of the same shall be served upon Shri Vijay Prakash Mishra, counsel for the respondent no. 4.

January 27, 2026
Ashu

(Vikas Budhwar,J.)